

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2613  
ANSWERED ON:10.08.2010  
INFILTRATION OF TERRORISTS  
Sule Supriya

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are reports that a large number of terrorists are being trained in the neighbouring countries including Pakistan;
- (b) if so, the details thereof;
- (c) whether the infiltration of such terrorists have increased in the recent past;
- (d) if so, the details of cases reported during the current year; and
- (e) the steps taken by the Government to resolve the said issue?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): As per available information, the terrorist infrastructure, inter-alia, including terrorist training camps continues to remain, intact in Pakistan/Pak Occupied Kashmir. A large number of terrorists are reportedly being trained in these camps.

(c) & (d): Available inputs do not indicate an increase in infiltration. During the year (upto June 2010) 64 persons have been apprehended for infiltration on Indo-Pak border and 939 persons have been apprehended for infiltration on Indo-Bangladesh border. During the same period 11 infiltrators are reported to have been killed on Indo-Pakistan border and 13 infiltrators were reportedly killed on the Indo-Bangladesh border.

(e): The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, and a number of important decisions and measures have been taken. These measures, inter -alia, include augmenting the strength of Central Para-Military Forces, Amendment of the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control, effective border management through border fencing, flood lighting, deployment of surveillance equipment and coastal security. The Unlawful Activities

(Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has also been created. Further, the issue of State support to terrorism has been taken up at various levels in the established bilateral fora.